

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3409

ANSWERED ON:10.08.2015

Casual Labour in PSUs

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Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of casual labours working in various oil PSUs and the time period since they have been working PSU-wise;
- (b) the number of workers on "fixed term employment" or on contract basis;
- (c) whether these casual labourer have been empanelled for regular vacancies to be filled up as per the Recruitment and Promotion Rules; and
- (d) if so, the details thereof and if not, the reasons for not empanelling these workers despite their experience in the PSUs?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)

(a) to (d) The details of casual labourers working in various oil PSUs are given below:

Name of Public Sector Undertakings (PSUs)	No. of casual labours	No. of workers on fixed term employment
Indian Oil Corporation Limited	30	
(26 since November, 1998, 04 since May, 1999)		

Contd..2/-

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Bharat Petroleum Corporation Limited Nil 01

Oil and Natural Gas Corporation Limited 436
(207 less than 20 years and
229 more than 20 years) 1190

Hindustan Petroleum Corporation Ltd. 28
Nil

Engineers India Limited 01
(Employed since 2003) Nil

Balmer Lawrie & Co. Limited Nil 243

Biecco Lawrie Limited Nil 69

The casual labours in Oil and Natural Gas Corporation Ltd. are treated as departmental candidates and given first consideration in appointment against regular post as and when vacancy arises, subject to fulfilment of eligibility criteria as per Recruitment and Promotion Rules of the Company.

In Oil India Ltd., "identified contract labours" are given age relaxation to the extent of service rendered in the Company during normal recruitment process, subject to fulfilment of other eligibility criteria.
